

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No. 547/93

Friday, this the 5th day of November, 1993

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K N Bhuvanendran,
Kuruppam Veedu, Bajanamadam,
Vadakkummuri, Kumbalanghi,
Kochi-7

Applicant

By Advocate Mr TA Rajan

Vs.

1. The Secretary to Government of India
Ministry of Labour, New Delhi.
2. The Flag Officer Commanding-in-Chief
Headquarters, Southern Naval Command,
Kochi.
3. The Base Victualling Officer,
Base Victualling Yard, Naval Base,
Kochi.

By Advocate Mr CN Radhakrishnan, ACGSC

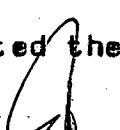
ORDER

Chettur Sankaran Nair (J), Vice Chairman

Learned counsel for applicant submits that the
applicant has resorted to an alternative remedy, and
that it is unnecessary to consider this application further.

2 We record the submission, and dismiss the application
as not pressed, without expressing any opinion on merits.
No costs.

Dated the 5th November, 1993.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN